

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P No.370/KB/2017


CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21st July, 2017, 10.30 A.M

Name of the Company	Binay Kumar -Vs- Kumar Auto infra (P) Ltd & Ors		
Under Section	241-242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- 1) Mr Ratnanku Banerji, Sen Adv
- 2) Ms Swapna Choudhary, Adv
- 3) Mr Sidhartha Sharma, Adv
- 4) Ms Namrata Basu, Adv

Per
Petitioner


21/07/17

21.07.2017 – C.P. No. 370 / KB / 2017 – Binay Kumar –Versus- Kumar
Auto Infra (P) Ltd & Others.

ORDER

Ld. Lawyer on behalf of the petitioners are present.

Heard the petitioner an interim relief as prayed for in the petition at length. Petitioner has issued notice upon the respondent by speed post. But none of them appeared. Hence, petitioner is directed to take substituted service / newspaper publication upon the respondents in one local daily newspaper where the respondents are residing as well as one daily national newspaper having wide circulation.

Order for interim grant is reserved.

Fixed on 22.08.2017

(MANORAMA KUMARI)
MEMBER (J)